E-AUCTION SALE NOTICE

Under Insolvency and Bankruptcy Code, 2016

GOPINATH DAIRY PRODUCTS PRIVATE LIMITED – IN LIQUIDATION

Reg. Off. and Factory: Plot No. D-14/2, MIDC TTC Industrial Area, Turbhe, Thane, Maharashtra, 400614

Date and Time of E-Auction: Tuesday, 03rd September, 2024 from 12:00 PM to 01:00 PM (With Unlimited Extension of 5 Minutes)

E-Auction Sale of Corporate Debtor as Going Concern will be conducted on "As is where is basis", "As is what is basis", "Whatever there is basis", "No recourse basis".

Asset	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid Increment Amount (Rs.)
Sale of Corporate Debtor as Going Concern	17,53,19,015	1,75,50,000	1,00,000

Terms and Condition of the E-auction are as under:

1) The description of assets and terms & conditions of the E-Auction Sale are provided in the E-Auction Sale Process Memorandum available on the website of approved service provider M/s E-Procurement Technologies Limited (Auction Tiger) - https://ncltauction.auctiontiger.net For clarifications contact: Mr. Praveen Thevar at +91 97227 78828 or email at Praveen.thevar@auctiontiger.net or nclt@auctiontiger.net
2) The intending bidders are required to deposit Earnest Money Deposit (EMD) amount by 01st September, 2024 through DD/NEFT/RTGS in the account of "Gopinath Dairy Products Private Limited – In Liquidation" having Account Number 43184620220, State Bank of India, Branch: Worli (North), IFSC Code: SBIN0000290.
3) The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the E-Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.

Sd/-
Lalit Kumar Dangi
Liquidator of **Gopinath Dairy Products Private Limited (In Liquidation)**
IBBI Regn. No: IBBI/IPA-001/IP-P01821/2019-2020/12859
Registered Address: - 104, M.K Bhavan, 300 Shahid Bhagat Singh Road, Fort, Mumbai City - 400001, Maharashtra
Correspondence Address: - B-526, Chintamani Plaza, Near W.E. Highway Metro Station, Andheri Kurla Road, Andheri (East), Mumbai- 400099
Email: - gopinathdairy.cirp@gmail.com, lalitkumardangi.ip@gmail.com
Contact No.: - +91-9769606009

Place: Mumbai
Date: 09th August, 2024

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

Regional Office Pune II : S. No. 436, 3rd Floor, Sukhwani Business Hub, Near Nashik Phata Metro Station, Kasarwadi, Pune 411026
Phaltan Branch

POSSESSION NOTICE [Section 13(4)]

Whereas, the undersigned being the Authorised Officer of the **Canara Bank, Phaltan Branch** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice** u/S 13(2) of the Act dated **10/05/2024** calling upon the Borrowers **Mrs. Afreen Juber Bagwan & Mr. Juber Munirbhai Bagwan (Mortgagor)** to repay the amount mentioned in the notice, being **Rs. 30,24,455.34/- (Rupees Thirty Lakh Twenty Four Thousand Four Hundred Fifty Five and Paise Thirty Four Only) along with accrued interest** within 60 days from the date of the said Notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower in particular and the public in general that the undersigned has **taken Possession** of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **7th Day of August of the year 2024**

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank**, **Phaltan Branch** for an amount of **Rs. 30,24,455.34/- (Rupees Thirty Lakh Twenty Four Thousand Four Hundred Fifty Five and Paise Thirty Four Only) along with accrued interest**

The Borrower's attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that piece and parcel of the land property standing in Div. Satara Sub-Div. Phaltan situated at village Jadhavwadi and within the limits of Jadhavwadi Grampanchayat bearing S.no. 47/1/50 Plot no. 349 admeasuring 276 sq. mtrs. the said property is Butted & **Bounded** by:- **North :** by plot no. 325, **South** : by colony road, **East** : by plot no. 348, **West :** by plot no. 350, **Name of Title Holder : Smt. Afreen Juber Bagwan & Shri. Juber Munirbhai Bagwan**

Date : 07/08/2024
Place : Pune
Authorised Officer, Canara Bank

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
एक परिवार एक बैंक

Asset Recovery Branch : 2nd Floor, Agarkar Highschool Building, Somwar Peth, Pune - 11. **Mob.** 7030924078
E-mail : brmgr1453@mahabank.co.in

POSSESSION NOTICE
[Appendix IV under the Act - Rule - 8(1)]

Whereas the under signed being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act – 2002 and in exercise of powers conferred under Sub Section (12) of Sec. 13 read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 27/05/2022** calling upon the Borrower **M/s. Phoebus Animation Studios Pvt. Ltd. Earlier Known as :- M/s. Phoebus Creation Media Pvt. Ltd.** Guarantor **Mr. Rahul P Bakshi, Mrs. Supriya B Thakore (Director and Guarantor), Mr. Bhavik A Thakore (Director and Guarantor), Mrs. Malti P Bakshi (Guarantor), Mrs. Suchitra Amol Kulkarni (Guarantor)** to repay the amount mentioned in the Notice being **Rs. 4,43,29,043.19(Rupees Four Crore Forty Three Lakhs Twenty Nine Thousand Forty Three and Nineteen Paisa only) plus unapplied interest thereon** within 60 days from the date of the said Notice.

The Borrower/s as well as guarantors having failed to repay the amount, Notice is hereby given to the borrowers as well as guarantors and the public in general that the undersigned has taken **Physical Possession** of the properties described herein below, in exercise of the powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said Rules on this **06th day of August of the year 2024.**

The Borrower/s in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Bank of Maharashtra, Asset Recovery Branch,** for an amount of hereinabove mentioned.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

The details of the property mortgaged to the Bank and taken Physical possession by the Bank are as follows :

1) Flat No. 56 on the 10th floor of the A building in "Woodland Apartments" admeasuring 834.96 Sq. Ft. + Terrace 78.90 Sq. Ft. [Built Up] consisting of 2 BHK rooms + Covered Car Parking bearing No. A-07 admeasuring 12.07 Sq. Mtr. Constructed on all those piece and parcels of land situate at Building A and B admeasuring 6645 Sq. Ft. being and lying at Village – Kothrud in the registration Dist. Pune Sub Dist. Haveli admeasuring 6645 Sq. Ft. and bearing CTS/Survey No. 36/1A/1A/1A/1 & 1A/1A/1 **Bounded** as follows :-On or towards to **North** – Nala, On or towards to **East** – Nehru Herbarium, On or towards to **West** – S. No. 36/1A/1A-1B, On or towards to **South** – Road.
2) Flat No. 55 on the 10th floor of the A building in "Woodland Apartments" admeasuring 1126 Sq. Ft. + Terrace 87.94 Sq. Ft. + Covered Car Parking bearing No. A-09 130 Sq. Ft. [Built Up] consisting of 3 BHK rooms Constructed on all those piece and parcels of land situate at Building A and B admeasuring 6645 Sq. Ft. being and lying at Village – Kothrud in the registration Dist. Pune Sub Dist. Haveli admeasuring 6645 Sq. Ft. and bearing CTS/Survey No. 36/1A/1A/1A/1 & 1A/1A/1 **Bounded** as follows :-On or towards to **North** – Nala, On or towards to **East** – Nehru Herbarium, On or towards to **West** – S. No. 36/1A/1A-1B, On or towards to **South** – Road.
3) All that piece and parcel of Shop No. 07 on the first floor of the Complex in "Woodland Apartments" admeasuring 587 Sq. Ft. [Built up] consisting of 1 Rooms Constructed on all those piece and parcel of land situate being lying at village – Kothrud in the registration Dist. Pune, Sub Dist. Haveli admeasuring 7600 Sq. Ft. + 7140 Sq. Mtrs. and bearing CTS/Survey No. 36/1A/1A/1A/1 & 1A/1A/2/1, **Bounded** as follows :-On or towards to **North** – Nala, On or towards to **East** – S. No. 36/1A of Kothrud, On or towards to **West** – S. No. 61 of Kothrud, On or towards to **South** – S. No. 36/1A of Kothrud.

Date : 06/08/2024
Place: Pune
Asst. Gen. Manager & Authorized Officer
Bank of Maharashtra, asset Recovery Branch

SMFG Grihashakti

SMFG India Home Finance Company Ltd.

(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai - 600 095.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **SMFG India Home Finance Company Ltd.** *(Formerly Fullerton India Home Finance Co. Ltd.)* (hereinafter referred to as SMHFC) **("Secured Creditor"),** will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	Lan : 606407210286670 & 606407210327053 1. Rahul V. Aggarwal 2. Sunita Rahul Aggarwal 3. Vidhi Enterprise	Flat No. 901, Adm. 1135.9 Sq. Feet Carpet area along with open Car Parking Space No. 23 & Stilt Car Parking Space No. 12, & Flat No. 902 Adm. 732 Sq. Feet along with Open Car Parking Space No. 22, Both Flats On the 9th Floor, In The Building Known as "Le Jardin" Constructed On Piece and Parcel of Land Bearing CTS No. 619, CTS No. 619/1 and CTS No. 619/4 (Old CTS No. 613 (Part)) of Village Sion and CTS No. 69/3 of Village Borla In The Registration District and Sub District Mumbai Suburban.	Rs. 4,50,00,000/- Rs. 45,00,000/-	29.08.2024 at 11.00 AM to 01.00 PM	28.08.2024

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address **(https://disposalhub.com and https://www.grihashakti.com/pdf/E-Auction.pdf) The Intending Bidders can also contact Sunil More, on his Mob. No. 7738220952, E-mail : sunil.more@grihashakti.com and Mr. Niloy Dey,** on his **Mob. 9920697801, E-mail : Niloy.Dey@grihashakti.com.**

Sd/-
Place : Mumbai, Maharashtra
Date : 08.08.2024
Authorized Officer, SMFG INDIA HOME FINANCE COMPANY LIMITED
(Formerly Fullerton India Home Finance Co. Ltd.)

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA FINANCE LIMITED

Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office : 10th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provison to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Whereas the **Authorized Officer** of **Aditya Birla Finance Limited** / Secured Creditor had taken possession of the following secured assets pursuant to notice issued U/s. Sec. 13(2) of Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges & cost thereon from the following Borrowers & Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the **Aditya Birla Finance Limited** will be held on **"As is where is", "As is what is"** & "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 26.08.2024, BETWEEN 11:00 A. M. TO 01:00 P. M.
LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 23.08.2024

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Date of Possession	Reserve Price (in ₹)	Earnest Money Deposit (EMD) (in ₹) / Incremental Value	Demand Notice Dt. & Total Amt. (in ₹)
1	1. **Mr. Pradeep Singh** S/o. **Haripal Singh** 2. **M/s. A To Z Medical & General Store** (Through Its Prop.) 3. **Rekha Pradeep Singh** W/o. **Mr. Pradeep Singh** **LOAN A/C. NO. : ABFLMUMDSB0000067817 & ABFLMUMDSB0000101644**	All That Piece & Parcel of Flat No. B-302, On The Third Floor, **Admeasuring** 408.37 Sq. Ft., Carpet Area In The Building Known As **"Ami Jharna SRA Building Co-Operative Housing Society Ltd."** Situated At Kanyapada, Film City Road, Goregaon (E) Mumbai-400 063 Constructed On All That Piece & Parcel of Land Bearing CTS. No. 620 (Part) of Village : Malad (E) Taluka- Borivali **(PHYSICAL POSSESSION)**	**60,91,875/- (Rs. Sixty Lacs Ninety One Thousand Eight Hundred & Seventy Five Only)**	**6,09,188/- (Rs. Six Lacs Nine Thousand One Hundred and Eighty Eight Only) / 25,000/- (Rs. Twenty Five Thousand Only)**	**17.06.2022 & 1,07,53,096/- (Rs. One Crore Seven Lakh Fifty Three Thousand Ninety Six Only)** Due as on **15.06.2022**

For detailed terms and conditions of the sale, please refer to the link provided in **Aditya Birla Finance Limited** / Secured Creditor's website i.e. **www.adityabirlafinance.com.**

Contact Nos.: Aditya Birla Finance Limited, Authorized Officer - 1) Mr. Apoorva Thomas Danthi - apoorva.danthi@adityabirlacapital.com, M. No. 9930909725 You may also visit nearest Branch or contact Aditya Birla Finance Limited 2) Mohit Sharma : mohit.Sharma15@adityabirlacapital.com - M. No. 9873913955 3) Mr. Rajesh Patsariya (Rajesh.patsariya@adityabirlacapital.com) M. No. 9399747164

Sd/-
Place: Borivali, Maharashtra
Date : 09.08.2024
Authorised Officer
ADITYA BIRLA FINANCE LIMITED

THE COSMOS CO-OP. BANK LTD
(Multistate Scheduled Bank)

Recovery & Write-off Department Region-II
Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 028.
Phone No. 022- 69476054/57/58

POSSESSION NOTICE [See Rule-8(1)]-for Immovable Property

Whereas, the undersigned being the Authorised Officer of The Cosmos Co-op. Bank Ltd., under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) and in exercise of the powers conferred u/s 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notices** to the following parties thereby calling upon the Borrower, Co-Borrowers, Mortgagors & Guarantors to repay the amount as mentioned in the notices within 60 days from the date of receipt of the said notices.

The Borrower, Co-Borrowers, Mortgagors & Guarantors having failed to repay the amount, notice is hereby given to the Borrower, Co-Borrowers, Mortgagors & Guarantors and the public in general that the undersigned has taken **CONSTRUCTIVE POSSESSION** of the properties described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on **05th day of August 2024**.

The Borrower, Co-Borrowers, Mortgagors & Guarantors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower, Co-Borrowers, Mortgagors & Guarantors in particular and the public in general is hereby cautioned not to deal with the following properties and any dealings with the properties will be subject to the charge of **The Cosmos Co-Op. Bank Ltd.** for an amount mentioned hereunder with interest, cost and incidental charges thereon.

Sr. No	Name of the Borrower, Co-Borrowers, Mortgagors & Guarantors	Description of Property (Immovable Property)
1.	**Borrower/Mortgagor:-** Mr. Shailendra Indravadan Waghela **Co Borrower/ Mortgagor:** Ms. Lucy Bhadeshwar Ger **Demand Notice Date & Amount : 18.05.2024 of ₹ 22,65,476.66 Plus Further Interest & Charges there on from 09.05.2024**	All that piece and parcel of **Flat No.706** on 7th Floor admeasuring 418 Sq. ft. carpet area i.e. 38.84 Sq. Mtrs. in the Building No.36 and society known as **"Avenue – D" Phase- I Co-op Housing Society Limited in Global city**, on N.A. land bearing Survey No. 5, 5B, 5D, 5F, 5G lying and being situated at **Village – Dongare**, Near Agarwal Lifestyle, Global City, Virar West, Taluka Vasai, District Palghar, within the area of Sub-Regitrars at Vasai No. 1 to 6. Together with proportionate share in the land under the building with right to enjoy common areas and facilities appurtenant to the said flat and with right of ways easements and parking available to said flat and membership attached to said flat.
2.	**Borrowers & Mortgagors :** Mr. Pankajkumar Rajendra Pratap Singh **Co-Borrower/Mortgagor:** Mrs. Ankita Pankajkumar Singh **Guarantors:-** 1. Ms. Jaintunisha Aslam Khan 2. Mr. Manoj Bhansingh Nepali **Demand Notice Date & Amount : 28.03.2024** **₹ 48,41,740.99 Plus Further Interest & Charges there on**	1. All that piece and parcel of residential **Flat No.2/203**, 2nd Floor area admeasuring **580 Sq. ft. Built up** equivalent to 53.90 Sq. Mtrs. situated on the 2nd Floor, in Wing 2 of building No.2 known as **"Vishnu Vihar Complex"** and Society known as Vishnu Vihar Complex Bldg. No.2 and 3 CHS Ltd, **Manvelpada, Virar East**, constructed on all that piece and parcel of land bearing Survey Nos. 179/1/10, 153/4, 155/2/A, 155/1, 156/1 A/2,155/2A,151/4,153/2/1 & 151/5 (Pt), lying, being and situated at Village Virar, Taluka Vasai & District Palghar (Thane) and within the registration sub-district of Vasai. Together with proportionate share in the Land under the building common amenities and facilities in the building with right of ways, easement and parking available to the said Flat with shares and membership attached to said premises. 2. All that piece and parcel of residential **Flat No.3/301**, area admeasuring **475 Sq. ft. Built up** equivalent to 44.12 Sq. Mtrs. situated on the 3rd Floor, of Wing No.3 in the building known as **"Vishnu Vihar Complex"** and Society known as Vishnu Vihar Complex Bldg.No.2 and 3 CHS Ltd, **Manvelpada, Virar East**, constructed on all that piece and parcel of land bearing Survey Nos. 179/1/10, 153/4, 155/2/A, 155/1, 156/1 A/2, 155/2A,151/4,153/2/1 & 151/5(Pt), lying, being and situated at Village Virar, Taluka Vasai & District Palghar (Thane) and within the registration sub-district of Vasai. Together with proportionate share in the Land under the building common amenities and facilities in the building with right of ways, easement and parking available to the said Flat with shares and membership attached to said premises.

Sd/-
Date: 05.08.2024
Place : Mumbai
Authorised Officer
The Cosmos Co-Operative Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JECH INDIA PRIVATE LIMITED

1.	**Name of Corporate Person**	**Jech India Private Limited**
2.	Date of incorporation of Corporate Person	March 31, 2021
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies- Mumbai
4.	Corporate identity number / limited liability identity number of Corporate Person	U51909MH2021FTC358148
5.	Address of the registered Office and Principal office (if any) of Corporate Person	C/o. Vaish Associates, 106, Peninsula Centre, Dr S.S. Rao Road Parel, Mumbai- 400012, Maharashtra, India
6.	Liquidation commencement date of Corporate Person	**August 08, 2024**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Kumudini Dinesh Bhalerao** **Address:** Ecstasy, 803/804, 8th floor, City of Joy, J.S.D Road, Mulund (W) Mumbai 400080 **Email Id:** kumudinparanjape@mmjc.in **Telephone:** +91 9819087717 **Regn. No:** IBBI/IPA-002/IP-N00099/2017-18/10242 **AFA Valid Upto:** 29/01/2025
8.	Last date for submission of claims	**September 07, 2024**

Notice is hereby given that **Jech India Private Limited** has commenced voluntary liquidation on **August 08, 2024.**

The stakeholders of Jech India Private Limited are hereby called upon to submit proof of their claims, on or before **September 07, 2024,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Kumudini Bhalerao
Liquidator
Date: 09.08.2024
Place: Mumbai
Regn. No: IBBI/IPA-002/IP-N00099/2017-18/10242
AFA Valid up to: 29/01/2025

CLASSIFIED CENTRES IN MUMBAI

Beejay Ads, Opera House Phone : 23692926 / 56051035.

Color Spot, Byculla (E), Phone : 23748048 / 23714748.

FCA Communications, Nariman Point, Phone : 40020550 / 51.

Fulrani Advtg. & Mktg. Antop Hill Phone: 24159061 Mobile: 9769238274/ 9969408835

Ganesh Advertising, Abdul Rehman Street, Phone : 2342 9163 / 2341 4596.

J.K. Advertisers, Hornimal Circle, Fort. Phone : 22663742.

Mani's Agencies, Opp.G.P.O., Fort. Phone : 2263 00232. Mobile : 9892091257.

Manjyot Ads, Currey Road (E) Phone : 24700338. Mobile : 9820460262.

OM Sai Ram Advtg., Currery Road Mobile: 9967375573

Pinto Advertising, Mazagaon, Phone : 23701070. Mobile : 9869040181.

Premier Advertisers Mumbai Central Mobile: 9819891116

Sarjan Advertising, Tardeo, Phone : 66626983

Unifinz Capital India Limited

(Formerly Known as Shree Worstex Limited)
CIN: L17111DL1982PLC013790
Chawla House, 3rd Floor, 19, Nehru Place New Delhi -110019
Tele. No: +91149953454; +91-7373737316

Extract of unaudited financial results for the quarter ended June 30, 2024

(Rs. In lakhs)

Sl. No.	Particulars	Quarter Ended June 30, 2024 Reviewed	Quarter Ended March 31, 2024 Audited	Quarter Ended June 30, 2023 Reviewed	Year Ended June 30, 2024 Reviewed	Year Ended March 31, 2024 Audited
1	Total Income from operations	1,500.27	896.60	414.02	1,500.27	2,980.16
2	Net Profit for the period (before Tax and Exceptional Items)	251.26	(55.07)	(71.47)	251.24	(173.84)
3	Net Profit for the period before Tax (after Exceptional Items)	251.26	(55.07)	(71.47)	251.24	(173.84)
4	Net Profit for the period after Tax (after Exceptional Items)	165.66	(24.47)	(51.96)	165.65	(113.77)
5	Total Comprehensive Income for the period (Comprising Profit (after tax) and Other Comprehensive Income (after tax))	165.66	(20.59)	(51.94)	165.65	(109.89)
6	Paid Up Equity Share Capital (Face Value of ₹ 10/- each)	314.00	314.00	314.00	314.00	314.00
7	Reserves	923.96	55.83	-	55.83	55.83
8	Earnings per share (EPS) (in ₹) Basic & Diluted EPS	5.28	(0.78)	(1.65)	5.28	(3.62)

Notes :
1 The above unaudited results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on Thursday, the 08th August 2024.
2 The financial results have been prepared in accordance with the Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules as amended from time to time.
3 The Company operates mainly in the business of financing and accordingly there are no separate reportable operating segments as per Ind AS 108- "Operating Segments".
4 In the Extraordinary General Meeting (EGM) held on 27th May 2024, the shareholders approved the issuance of 50,00,000 convertible Share Warrants on a preferential basis to persons or entities belonging to the non-promoter category. As of 30th June 2024, the Company has received 25% of the total subscription amount for these warrants. These warrants are convertible into equity shares of the Company as per the terms and conditions outlined in the issuance agreement.
5 The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Financial Results for the quarter ended 30th June, 2024 are available on the Stock Exchange websites (www.bseindia.com/www.mseindia.com) and Company's website: www.unifinz.in.
6 Figures pertaining to the previous period have been rearranged/ regrouped, wherever considered necessary, to make them comparable with those of the current period.

For and on behalf of the Board
Unifinz Capital India Limited
(Formerly Known as Shree Worstex Limited)
Sd/-
Pawan Mittal
Director
DIN:00749265

Date : 08.08.2024
Place : New Delhi

HAZARIBAGH RANCHI EXPRESSWAY LIMITED

Registered Office : The IL&FS Financial Centre, Plot C - 22, G - Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. http://www.itnlindia.com/HREL-SPV.aspx
CIN: U45203MH2009PLC191070

Statement of Financial Results for the quarter ended June 30, 2024

(Rs. in Lakhs)

SR. No.	Particulars	Quarter ended June 30, 2024 (Unaudited)	Quarter ended March 31, 2024 (Unaudited)	Quarter ended June 30, 2023 (Unaudited)	Year ended March 31, 2024 (Audited)
1	Total Income from Operations	1,236	1,384	2,332	2,332
2	Net Profit / (Loss) for the year (before tax, Exceptional and/or Extraordinary items	100	52	(13)	(13)
3	Net Profit / (Loss) for the year before tax (after Exceptional and/or Extraordinary items	100	52	(13)	(13)
4	Net Profit / (Loss) for the year after tax (after Exceptional and/or Extraordinary items	100	52	(13)	(13)
5	Total Comprehensive Income for the year (Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income (after tax))	100	52	(13)	(13)
6	Paid-up equity share capital (face value - ₹ 10 per share)	13,100	13,100	13,100	13,100
7	Reserves (excluding revaluation Reserve)	(13,307)	(13,407)	(13,540)	(13,526)
8	Securities Premium Amount	-	-	-	
9	Net worth	(207)	(307)	(440)	(426)
10	Paid-up Debt Capital	40,699	44,128	48,611	51,704
11	Outstanding Redeemable Preference Shares				
12	Debt/Equity Ratio (number of times)	(196.78)	(143.97)	(110.57)	(121.26)
13	**Earnings per share (of ₹ 10/- each) : (* Not annualised)**				
	(a) Basic	0.08*	0.04*	-0.01*	-0.01*
	(b) Diluted	0.08*	0.04*	-0.01*	-0.01*
14	Capital Redemption Reserve	-	-	-	-
15	Debenture Redemption Reserve	2,334	2,334	2,940	2,940
16	Debt Service Coverage Ratio (DSCR) (number of times)	2.57	0.51	0.38	0.42
17	Interest Service Coverage Ratio (ISCR) (number of times)	1.12	1.10	1.06	1.66

Notes to the Financial Results for the quarter ended June 30, 2024:
1 The above is an extract of the detailed format of financial results filed with Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and disclosure requirements) Regulations, 2015. The full format of the results are available on the websites of the National Stock Exchange (NSE) -www.nseindia.com and the Company's - www.roadstarinfra.com/hazaribagh-ranchi-expressway-limited.html
2 For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (NSE) and can be accessed on the www.nseindia.com and on the Company's website - www.roadstarinfra.com/hazaribagh-ranchi-expressway-limited.html
3 The above results are in compliance with Indian Accounting Standards ("Ind AS") notified by the Ministry of Corporate Affairs, read with SEBI Circular No. CIR/IMD/DFI/69/2016 dated August 10, 2016 .
4 The above financial results of the Company were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 08, 2024 and have been reviewed by the Statutory Auditor of the Company.

For and on behalf of the Board
Sd/
Ravi Kumar Praveen
Non Executive Director
DIN: 09452074

Place: Mumbai
Date: August 08, 2024

ABANS®

ABANS HOLDINGS LIMITED

Registered Office: 36, 37, 38A, Floor 3, Nariman Bhavan, Backbay Reclamation, Nariman Point, Mumbai - 400 021
Phone No.: +91-022-61790000 **Website:** www.abansholdings.com;
Email Id: compliance@abansholdings.com
CIN: L74900MH2009PLC231660

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024

(Rs. in lakhs)

Particulars	Three months ended June 30, 2024 (Unaudited)	Three months ended March 31, 2024 (Audited)	Three months ended June 30, 2023 (Unaudited)	Year ended March 31, 2024 (Audited)
Total income from operation	29,636.03	25,244.56	25,516.58	1,38,039.13
Net profit/loss for the period before tax (before exceptional item)	2,893.29	2,524.63	2,412.31	10,001.39
Net profit/loss for the period before tax (after exceptional item)	2,893.29	2,524.63	2,412.31	10,001.39
Net profit/loss for the period after tax	2,421.44	2,116.42	2,085.85	8,924.34
Total comprehensive income for the period/year	2,478.11	2,243.21	2,004.69	9,654.14
Equity share capital	1,002.92	1,002.92	1,002.92	1,002.92
Other equity	-	-	-	92,079.99
Basic Earnings per share (before exceptional items)	4.83	4.22	4.16	17.80
Diluted Earnings per share (after exceptional items)	4.78	4.21	4.16	17.74
Basic Earnings per share (after exceptional items)	4.83	4.22	4.16	17.80
Diluted Earnings per share (before exceptional items)	4.78	4.21	4.16	17.74

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024

(Rs. in lakhs)

Particulars	Three months ended June 30, 2024 (Unaudited)	Three months ended March 31, 2024 (Audited)	Three months ended June 30, 2023 (Unaudited)	Year ended March 31, 2024 (Audited)
Total income from operation	103.71	123.47	48.05	1,456.54
Net profit/loss for the period before tax (before exceptional item)	(259.48)	(22.85)	20.93	(963.27)
Net profit/loss for the period before tax (after exceptional item)	(259.48)	(22.85)	20.93	(963.27)
Net profit/loss for the period after tax	(202.34)	(17.10)	64.54	(671.95)
Total comprehensive income for the period/year	(202.34)	(17.10)	64.54	(671.95)
Equity share capital	1,002.92	1,002.92	1,002.92	1,002.92
Other equity	-	-	-	11,069.80
Basic Earnings per share (before and after exceptional items)	(0.40)	(0.03)	0.13	(1.34)
Diluted Earnings per share (before and after exceptional items)	(0.40)	(0.03)	0.13	(1.34)

Notes:
1. The aforesaid unaudited financial results (Consolidated & Standalone) were reviewed by the Audit Committee and approved by Board of Directors in their meeting held on August 07, 2024.
2. The above is an extract of the detailed format of the unaudited financial results (Consolidated & Standalone) for the quarter ended June 30, 2024 filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financials for the quarter ended June 30, 2024 is available on the website of the Stock exchanges www.nseindia.com, www.bseindia.com and on the company's website www.abansholdings.com.

For Abans Holdings Limited
Sd/-
Abhishek Bansal
(Chairman & Managing Director)

Place: Mumbai
Date: August 07, 2024

दीपस्तंभ राज्यस्तरीय पुरस्काराने शिवकृपा सहकारी पतपेढी सन्मानित

महाराष्ट्रातील पतसंस्थां- मध्ये गुणात्मक दृष्ट्या प्रथम क्रमांकावर आणि सहकार क्षेत्रामध्ये गेली ४२ वर्षे दिपस्तंभाप्रमाणे आदर्शवत काम करीत असलेल्या शिवकृपा सहकारी पतपेढी लि., मुंबई या पतपेढीस सन २०२३-२४ या आर्थिक वर्षाचा महाराष्ट्र राज्य सहकारी पतसंस्था फेडरेशन मार्फत दिला जाणारा रू. १००० कोटीपेक्षा जास्त ठेवी असणाऱ्या पतसंस्थांच्या श्रेणीमधून प्रथम क्रमांकाचा दीपस्तंभ पुरस्कार २०२३-२४ देऊन नुकतेच गौरविण्यात आले. याप्रसंगी कॉसमॉस को. ऑप सहकारी बँकेचे अध्यक्ष मा. श्री. मिलिंद काळे यांच्या शुभहस्ते व महाराष्ट्र राज्य सहकारी पतसंस्था फेडरेशनचे अध्यक्ष श्री. काकासाहेब कोयटे व मान्यवरांच्या उपस्थितीत रामोजी फिल्म सिटी, हैद्राबाद येथे या पुरस्काराचा वितरण कार्यक्रम पार पडला. या कार्यक्रमासाठी संस्थेचे संस्थापक व अध्यक्ष श्री. गोरख चव्हाण, संस्थापक व उपाध्यक्ष श्री. चंद्रकांत वंजारी, तसेच संस्थेचे सर्व संचालक संस्थेच्या वतीने पुरस्कार स्विकारण्यास उपस्थित होते.

शिवकृपा पतपेढीचे कार्यक्षेत्र संपूर्ण महाराष्ट्र राज्य असून एकूण १०२ शाखा आहेत. संस्थेने मार्च २०२४ अखेर ठेवी रू. २६७७.२३ कोटी तर येणे कर्ज रू. १९३२.४१ कोटी असा रू. ४५०९.६४ कोटी रूपयांचा संमिश्र व्यवसायाचा टप्पा पार केलेला आहे. सहकाराला अध्यात्माची जोड देऊन संस्था काम करत असताना संस्थेच्या कामकाजाम ध्ये सुसूत्रता आणून त्यावर प्रभावी नियंत्रण ठेवण्यासाठी संस्थेची दोन क्षेत्रिय कार्यालये, दहा स्वतंत्र विभागीय कार्यालये व शिवकृपा भवन हे अत्याधुनिक सुविधांनी युक्त असे रबाले, नवी मुंबई येथे प्रशस्त प्रशासकीय कार्यालय कार्यरत आहे.

सहकार क्षेत्रात काम करीत असताना अर्थकारणाबरोबर सामाजिक बांधिलकी जोपासणे हे शिवकृपाने आद्य कर्तव्य मानून समाजाभिमुख कार्य संस्था करीत आहे. शिवकृपा पतपेढीस यापुर्वी सुद्धा महाराष्ट्र राज्य सहकारी पतसंस्था फेडरेशनचा सर्वोत्कृष्ट आदर्श पतसंस्था पुरस्कार प्राप्त झाला आहे. सन २०१७ व २०१८ या सलग दोन्ही वर्षी राज्यस्तरीय दीपस्तंभ पुरस्कार शिवकृपाने पटकावला आहे. सन २०१६ सालचा प्रथम क्रमांकाचा बँको पतसंस्था पुरस्कार आणि प्रतिबिंब वार्षिक अहवाल स्पर्धा मुंबई विभागातून प्रथम क्रमांक प्राप्त झाला आहे. महाराष्ट्र शासनाचा मानाचा समजला जाणारा सहकार भूषण हा पुरस्कार देखील संस्थेस प्राप्त झाला आहे. अशा प्रकारे विविध मान्यवर संस्थांनी आपल्या संस्थेस एकूण १८ पुरस्कारांनी सन्मानित केले आहे. संस्थेच्या सभासदांना तत्पर, कार्यक्षम व दर्जेदार सेवा देता यावी या हेतूने संस्थेचे कर्मचारी व प्रतिनिधींना शासन मान्यताप्राप्त प्रशिक्षण केंद्रातुन वेळोवेळी प्रशिक्षण दिले जाते. महाराष्ट्र सहकारी पतसंस्था फेडरेशनच्या वतीने देणात येणारा सन २०२३-२४ या आर्थिक वर्षासाठीचा दीपस्तंभ हा पुरस्कार शिवकृपा संस्थेस प्राप्त झाला ही अत्यंत आनंदाची व अभिमानास्पद बाब आहे. संस्थेच्या प्रगती- मध्ये संस्थेचे सभासद, ठेवीदार, ग्राहक, कर्मचारी, प्रतिनिधी व संचालक मंडळ या सर्वांचे योगदान अत्यंत महत्वपूर्ण आहे. या सर्वांच्या सहकार्या मुळेच संस्थेस दीपस्तंभ पुरस्कार प्राप्त झाला आहे. संस्था या सर्वांप्रती कृतज्ञता व्यक्त करून सर्वांचे मनापासून अभिनंदन करीत आहे. असे प्रतिपादन संस्थेचे संस्थापक व अध्यक्ष श्री. गोरख चव्हाण यांनी केले.

एस्थेटिक इंजीनिअर्स लिमिटेडचा आयपीओ ८ ऑगस्ट २०२४ रोजी खुला होणार

एस्थेटिक इंजीनिअर्स लिमिटेड (एईएल, कंपनी) ही फॅकेड सिस्टम्सची डिझाइन, रचना, फॅब्रिकेशन व इन्स्टॉलेशनमधील आघाडीची कंपनी आहे, जी बिल्डिंग फॅकेड्स (इमारतींचे दर्शनी भाग), ॲल्युमिनिअम दरवाजे व खिडक्या, रेलिंग्ज, स्टेअरकेसेस् आणि ग्लासफायबर रिइन्फोर्स काँक्रीट (जीएफआरसी) अशी उत्पादने देते. एस्थेटिक इंजीनिअर्स लिमिटेडने ८ ऑगस्ट २०२४ रोजी इनिशियल पब्लिक ऑफरिंग (आयपीओ)सह सार्वजनिक होण्याच्या आपल्या योजनेची घोषणा केली आहे, जेथे एनएसईच्या इमर्ज प्लॅटफॉर्मवर ४५,६४,००० इक्विटी शेअर्स जारी करण्याचा मनसुबा आहे; इश्यू प्रत्येकी १० रूपयांच्या दर्शनी किमतीवर जवळपास ४५,६४,००० इक्विटी शेअर्स आहे.

इक्विटी शेअरचे वाटप

क्यूआयबी (अँकर गुंतवणूकदार वगळून) - ८,६६,००० इक्विटी शेअर्सहून अधिक नाही.

अँकर गुंतवणूकदार भाग - १२,९६,००० हून अधिक नाही.

नॉन-इन्स्टिट्यूशनल इन्व्हेस्टर्स (एनआयआय) - ६,५२,००० इक्विटी शेअर्सपेक्षा कमी नाही.

रिटेल इंडिव्हिज्युअल इन्व्हेस्टर्स (आरआयआय) - १५,१८,००० इक्विटी शेअर्सपेक्षा कमी नाही.

मार्केट मेकर - जवळपास २,३२,००० इक्विटी शेअर्स.

इश्यूमधून मिळणारे निव्वळ उत्पन्न प्रामुख्याने कंपनीच्या भांडवली खर्चासाठी, तसेच कंपनीच्या कार्यरत भांडवल आवश्यकता आणि सामान्य कॉर्पोरेट उद्देशांसाठी वापरण्यात येईल. अँकर भागासाठी बोली ७ ऑगस्ट २०२४ रोजी सुरू होईल. इश्यू सदस्यत्वासाठी ८ ऑगस्ट २०२४ रोजी खुला होईल आणि १२ ऑगस्ट २०२४ रोजी बंद होईल. या इश्यूसाठी लीड मॅनेजर नार्नोलिया फायनान्शियल सर्विस लिमिटेड आहे. इश्यूची रजिस्ट्रार स्कायलाइन फायनान्शियल सर्विसेस् प्रायव्हेट लिमिटेड आहे.

एस्थेटिक इंजीनिअर्स लिमिटेडचे व्यवस्थापकीय संचालक श्री. अविनाश अग्रवाल म्हणाले, मफ्आम्हाला एनएसई इमर्ज प्लॅटफॉर्मवर आमच्या आगामी आयपीओची घोषणा करताना आनंद होत आहे. या इश्यूमधून मिळणारे उत्पन्न कंपनीच्या भांडवल खर्च गरजांची, तसेच आमच्या कार्यरत भांडवल गरजा आणि सामान्य कॉर्पोरेट उद्देशांची पूर्तता करण्यासाठी धोरणात्मकरित्या वापरण्यात येईल.

नार्नोलिया फायनान्शियल सर्विसेस् लिमिटेडच्या मर्चंट बँकिंग डिव्हिजनचे कार्यकारी संचालक श्री. पंकज पासी म्हणाले, मफ्आम्हाला एनएसई इमर्ज प्लॅटफॉर्मवर एस्थेटिक इंजीनिअर्सच्या आयपीओचे लीड मॅनेजर असण्याचा आनंद होत आहेत. कंपनी आदरातिथ्य, निवासी, व्यावसायिक व पायाभूत सुविधा प्रकल्प अशा विविध उद्योगांच्या गरजांची पूर्तता करणाऱ्या ग्राहकांच्या मागण्या पूर्ण करण्यासाठी उत्पादने व सेवांचीव्यापक श्रेणी देते. मार्केट ट्रेण्ड्स पाहता आम्ही एस्थेटिक इंजीनिअर्सलायशस्वी लिस्टिंगसाठी शुभेच्छा देतो.